

STATEMENT OF ACTION PLAN 2019-20 FOR THE MONTH OF MARCH, 2020 RELATING TO THE COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES, KARNAL.									
Nature of cases targeted category wise)	Number of cases identified on 1.4.2019	Cases as included	Cases Excluded	Disposal upto the end of month	Balance upto the end of month	Percentage of disposal upto the end of month	10 and more than 10 years old cases targeted under Action Plan 2019-20		
							Such cases as on 1.4.2019	Disposal upto the end of month	Balance upto the end of month
Dr. R.K.Dogra, AD&SJ, Karnal.									
(i) 25 Oldest Execution Petitions	25	0	0	25	0	100.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2015.	65	0	3	59	3	93.55%	0	0	0
(iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	3	0	0	2	1	66.67%	0	0	0
(iv) All the cases under the NDPS Act, 1985 which are more than one year old.	15	0	0	13	2	86.67%	0	0	0
(v) All the pending cases in which the accused are in custody for a period of more than one year.	8	1	0	8	1	88.89%	0	0	0
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	34	4	2	35	1	94.44%	0	0	0
Total	150	5	5	142	8	94.67%	0	0	0
Dr. Naresh Kumar Singhal, AD&SJ, Karnal. w.e.f. 8.4.2019, Presided over by Sh.G.S.Wadhwa, ASJ, Karnal									
(i) 25 Oldest Execution Petitions	25	0	0	25	0	100.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2015.	65	2	14	50	3	94.34%	0	0	0
(iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	3	0	0	2	1	66.67%	0	0	0
(iv) All the cases under the NDPS Act, 1985 which are more than one year old.	6	0	0	6	0	100.00%	0	0	0
(v) All the pending cases in which the accused are in custody for a period of more than one year.	2	0	1	0	1	100.00%	0	0	0
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	49	16	3	61	1	98.39%	0	0	0
Total	150	18	18	144	6	96.00%	0	0	0
Note: No such case under Action Plan has been disposed by Sh.G.S.Wadhwa, ASJ, Karnal.									

Sh. Rajender Singh Dhanda, AD&SJ, Karnal w.e.f. 8.4.2019 presided over by Dr.Chander Hass, ASJ, Karnal.										
(i) 25 Oldest Execution Petitions	25	0	0	25	0	100.00%	0	0	0	Note: No such case under Action Plan has been disposed by Dr.Chander Hass,ASJ, Karnal.
(ii) All the pending cases which were instituted upto 31.12.2015.	18	14	0	31	1	96.88%	1	1	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	0	0	0	0	0	#DIV/0!	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	28	0	0	28	0	100.00%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	21	0	7	12	2	85.71%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	58	1	8	51	0	100.00%	0	0	0	
Total	150	15	15	147	3	98.00%	1	1	0	
Sh. Rajesh Kumar Mehta, AD&SJ, Karnal, w.e.f. 10.4.2019 presided over by Sh. Basruddin, ASJ, Karnal.										
(i) 25 Oldest Execution Petitions	25	1	1	25	0	100.00%	0	0	0	Note: No such case under Action Plan has been disposed by Sh. Basruddin, ASJ, Karnal.
(ii) All the pending cases which were instituted upto 31.12.2015.	22	4	0	18	8	69.23%	0	0	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	2	0	0	2	0	100.00%	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	13	0	0	8	5	61.54%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	9	0	0	5	4	55.56%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	79	0	4	56	19	74.67%	0	0	0	
Total	150	5	5	114	36	76.00%	0	0	0	
Sh. Narender Pal, AD&SJ, Karnal. As on 08.04.2019										
(i) 25 Oldest Execution Petitions	25	0	24	1	0	4.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2015.	51	0	50	1	0	1.96%	0	0	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	3	0	3	0	0	0.00%	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	39	0	39	0	0	0.00%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	18	0	18	0	0	0.00%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	14	0	14	0	0	0.00%	0	0	0	
Total	150	0	148	2	0	1.33%	0	0	0	

Sh. Vivek Singal, AD&SJ, Karnal, w.e.f. 9.4.2019											
(i) 25 Oldest Execution Petitions	0	24	0	24	0	100.00%	0	0	0		
(ii) All the pending cases which were instituted upto 31.12.2015.	0	50	9	41	0	100.00%	0	0	0		
(iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	0	3	2	1	0	100.00%	0	0	0		
(iv) All the cases under the NDPS Act, 1985 which are more than one year old.	0	39	14	25	0	100.00%	0	0	0		
(v) All the pending cases in which the accused are in custody for a period of more than one year.	0	18	8	10	0	100.00%	0	0	0		
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	0	14	6	8	0	100.00%	0	0	0		
Total	0	148	39	109	0	100.00%	0	0	0		
Ms. Anshu Shukla, Principal District Judge, Family Court, Karnal.											
(i) 25 Oldest Execution Petitions	25	1	1	14	11	56.00%	0	0	0		
(ii) All pending family matters instituted upto 31.12.2015.	0	0	0	0	0	#DIV/0!	0	0	0		
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	125	1	1	119	6	95.20%	0	0	0		
Total	150	2	2	133	17	88.67%	0	0	0		
Ms. Sangeeta Rai Sachdev, District Judge, Addl. Family Court, Karnal, As on 11.4.2019											
(i) 25 Oldest Execution Petitions	25	0	25	0	0	0.00%	0	0	0		
(ii) All pending family matters instituted upto 31.12.2015.	0	0	0	0	0	#DIV/0!	0	0	0		
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	125	0	119	6	0	4.80%	0	0	0		
Total	150	0	144	6	0	4.00%	0	0	0		
Ms. Paramvir Nijjar, Principal District Judge, Family Court, Karnal, w.e.f. 12.4.2019											
(i) 25 Oldest Execution Petitions	0	25	0	6	19	24.00%	0	0	0		
(ii) All pending family matters instituted upto 31.12.2015.	0	2	0	0	2	0.00%	0	0	0		
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	0	117	0	84	33	71.79%	0	0	0		
Total	0	144	0	90	54	62.50%	0	0	0		

Ms. Bhawna Jain, AD&SJ, Karnal. Exclusive Court set up to deal with Heinous crime cases against women and POCSO Act as on 8.4.2019										
100 oldest Heinous crime cases women and POCSO Act	100	0	95	5	0	5.00%	0	0	0	
Total	100	0	95	5	0	5.00%	0	0	0	
Ms. Saurab Gusain, AD&SJ, Karnal. Exclusive Court set up to deal with Heinous crime cases against women and POCSO Act w.a.f. 8.4.2019										
100 oldest Heinous crime cases women and POCSO Act	0	95	0	53	42	55.79%	0	0	0	
Total	0	95	0	53	42	55.79%	0	0	0	
TOTAL OF ALL THE COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES										
(i) 25 Oldest Execution Petitions	175	51	51	145	30	82.86%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2015.	221	72	76	200	17	92.17%	1	1	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	11	3	5	7	2	77.78%	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	101	39	53	80	7	91.95%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	58	19	34	35	8	81.40%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases (including 25 oldest execution petitions)	484	153	157	420	60	87.50%	0	0	0	
(vii) 100 oldest Heinous crime cases	100	95	95	58	42	58.00%	0	0	0	
TOTAL OF ALL THE COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES	1150	432	471	945	166	85.06%	1	1	0	
STATEMENT OF ACTION PLAN 2019-20 FOR THE MONTH OF MARCH, 2020 RELATING TO THE COURTS OF CIVIL JUDGES-CUM- JUDICIAL MAGISTRATES, KARNAL.										
Nature of cases targeted category wise)	(Number of cases identified as on 1.4.2019	Cases Included	Cases Excluded	Disposal upto the end of month	Balance upto the end of month	Percentage of disposal upto the end of month	Balance upto the end of month	Balance upto the end of month	Balance upto the end of month	
Sh. Hemant Yadav, Civil Judge(Senior Division) Karnal as on 11.4.2019										
(i) 50 Oldest Execution Petitions	50	0	50	0	0	0.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	23	0	23	0	0	0.00%	0	0	0	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	20	0	20	0	0	0.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
(v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	107	0	106	1	0	0.93%	0	0	0	
Total	200	0	199	1	0	0.50%	0	0	0	

Sh. Harish Goyal, Civil Judge(Senior Division) Karnal w.e.f. 12.4.2019									
(i) 50 Oldest Execution Petitions	0	50	0	48	2	96.00%	1	1	0
(ii) All the pending cases which were instituted upto 31.12.2014.	0	23	0	21	2	91.30%	5	2	3
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	20	0	18	2	90.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	0	106	0	102	4	96.23%	0	0	0
Total	0	199	0	189	10	94.97%	6	3	3
Ms. Sukirti, Chief Judicial Magistrate, Karnal w.e.f. 12.4.2019 presided over by Ms.Shikha, CJM, Karnal.									
(i) 50 Oldest Execution Petitions	50	0	0	45	5	90.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	20	12	6	15	11	53.85%	12	4	8
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	5	0	0	4	1	80.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	125	1	7	112	7	93.28%	0	0	0
Total	200	13	13	176	24	88.00%	12	4	8
Ms.Aika Rani, Principal Magistrate, Juvenile Justice Board, Karnal.									
(i) All the inquiries which are more than four months old from the date of filing of the report.	100	2	2	96	4	96.00%	0	0	0
Total	100	2	2	96	4	96.00%	0	0	0
Sh. Akshay Chaudhary, Civil Judge(Junior Division)-cum. JMJC, Karnal. w.e.f. 12.4.2019 presided over by Sh.Vikramjit Singh, JMJC, Karnal									
(i) 50 Oldest Execution Petitions	50	14	14	37	13	74.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	31	10	2	22	17	48.72%	10	10	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	2	0	0	2	0	100.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	117	10	18	82	27	70.64%	0	0	0
Total	200	34	34	143	57	71.50%	10	10	0

Note: No such case under Action Plan has been disposed by Ms.Shikha, CJM, Karnal.

Note: No such case under Action Plan has been disposed by Sh.Vikramjit Singh, JMJC Karnal.

Sh. Rajat Verma, Civil Judge(Junior Division)-cum. JMIC, Karnal as on 12.4.2019									
(i) 50 Oldest Execution Petitions	50	0	50	0	0	0.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	42	0	42	0	0	0.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	4	0	2	2	0	50.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	104	0	102	2	0	1.92%	0	0	0
Total	200	0	196	4	0	2.00%	0	0	0
Sh. Harleen Pal Singh, Civil Judge(Junior Division)-cum. JMIC, Karnal w.e.f. 12.4.2019									
(i) 50 Oldest Execution Petitions	0	50	0	44	6	88.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	0	50	1	35	14	71.43%	4	2	2
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	2	0	1	1	50.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	0	95	0	74	21	77.89%	0	0	0
Total	0	197	1	154	42	75.00%	4	2	2
Ms. Vandana, Civil Judge(Junior Division)-cum. JMIC, Karnal.									
(i) 50 Oldest Execution Petitions	50	0	0	50	0	100.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	35	4	1	28	10	73.68%	4	4	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	115	1	4	104	8	91.96%	0	0	0
Total	200	5	5	182	18	91.00%	4	4	0

Sh. Mukesh Kumar, Civil Judge(Junior Division)-cum. JMJC, Karnal.									
(i) 50 Oldest Execution Petitions	50	2	2	48	2	96.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	16	3	1	14	4	76.47%	4	4	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	134	1	3	117	15	87.97%	0	0	0
Total	200	6	6	179	21	89.50%	4	4	0
Ms. Aparna Bhardwaj, Addl. Civil Judge(Senior Division), Assandh.									
(i) 50 Oldest Execution Petitions	21	0	0	13	8	61.90%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	4	0	0	1	3	25.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	2	0	0	2	0	100.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	173	0	0	154	19	89.02%	0	0	0
Total	200	0	0	170	30	85.00%	0	0	0
Sh. Sohan Lal Malik, Civil Judge(Junior Division), Assandh as on 11.4.2019									
(i) 50 Oldest Execution Petitions	25	0	25	0	0	0.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	1	0	1	0	0	0.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	1	0	1	0	0	0.00%	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	173	0	170	3	0	1.73%	0	0	0
Total	200	0	197	3	0	1.50%	0	0	0
Sh. Sunil, Civil Judge(Junior Division), Assandh w.e.f. 12.4.2019									
(i) 50 Oldest Execution Petitions	0	25	0	20	5	80.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	0	1	0	1	0	100.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	1	0	1	0	100.00%	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	0	170	0	137	33	80.59%	0	0	0
Total	0	197	0	159	38	80.71%	0	0	0

Sh.Ramesh Chander, Addl. Civil Judge(Senior Division) Indri.										
(i) 50 Oldest Execution Petitions	40	2	7	24	11	60.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	10	5	0	15	0	100.00%	4	4	0	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	5	0	0	3	2	60.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	3	0	1	2	0	100.00%	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	142	8	7	127	16	84.62%	0	0	0	
Total	200	15	15	171	29	85.50%	4	4	0	
Ms.Rupa, Civil Judge(Junior Division)-cum- JMIC, Indri.										
(i) 50 Oldest Execution Petitions	26	0	1	15	10	44.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	13	2	0	8	7	53.33%	0	0	0	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	10	2	0	11	1	91.67%	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	151	3	6	112	36	70.95%	0	0	0	
Total	200	7	7	146	54	73.00%	0	0	0	
Ms. Neelam Kumari, Civil Judge(Junior Division)-cum- JMIC, Exclusive court set up under 138 N.I.Act as on 11.4.2019										
1000 Oldest Cases	1000	0	969	31	0	3.10%	0	0	0	
Total	1000	0	969	31	0	3.10%	0	0	0	
Sh. Anil Kumar Yadav, Civil Judge(Junior Division)-cum- JMIC, Exclusive court set up under 138 N.I.Act w.e.f. 12.4.2019										
1000 Oldest Cases	0	969	0	958	11	98.86%	0	0	0	
Total	0	969	0	958	11	98.86%	0	0	0	
Ms. Seema, Civil Judge(Junior Division)-cum- JMIC, Addl. Exclusive court set up under 138 N.I.Act as on 11.4.2019										
1000 Oldest Cases	1000	0	999	1	0	0.10%	0	0	0	
Total	1000	0	999	1	0	0.10%	0	0	0	
Ms. Suman Patilain, Civil Judge(Junior Division)-cum- JMIC, Addl. Exclusive court set up under 138 N.I.Act w.e.f. 12.4.2019										
1000 Oldest Cases	0	999	0	941	58	94.19%	0	0	0	
Total	0	999	0	941	58	94.19%	0	0	0	

TOTAL OF ALL THE COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES										
(i) 50 Oldest Execution Petitions	412	143	149	344	62	84.73%	1	1	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	195	110	77	160	68	70.18%	43	30	13	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	38	22	22	32	6	84.21%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	14	3	2	14	1	93.33%	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases (including 50 oldest execution petitions)	1341	395	423	1127	186	85.83%	0	0	0	
vi) 100 Oldest Juvenile Inquiries	100	2	2	96	4	96.00%	0	0	0	
vii) 2000 Oldest Criminal cases under section 138 of the N.I. Act.	2000	1968	1968	1931	69	96.55%	0	0	0	
Total	4100	2643	2643	3704	396	90.34%	44	31	13	
GRAND TOTAL										
TOTAL OF (Courts of ADJs + Civil Judges/ JMICS)	5250	3075	3114	4649	562	89.22%	45	32	13	

District and Sessions Judge,
Karnal.